

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

21(ND)2009

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.10.2019**

**NAME OF THE COMPANY: Smt. Madhu Bhaskar V/s. TNB Investments  
Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 397-398**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

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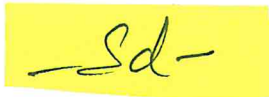
**Present for the Petitioner: Ms. Parika Tahkral, Advocate**

**Present for the Respondent: Mr. Arnab Chakraborty, Advocate**

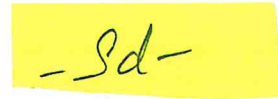
**ORDER**

Ld. Counsel submits that no settlement has been arrived at between the parties and they therefore wish to proceed with the adjudication in this case. The case is being released from part heard.

Be listed for appropriate order before the Hon'ble President of NCLT. File be sent to the Ld. Registrar.



**(S. K. Mohapatra)  
Member (T)**



**(Ina Malhotra)  
Member (J)**

(Ginni)